

(i) One Hundred and Twenty-fifth Report on the Supreme Court—A. Fresh Look.

(ii) One Hundred and Twenty-sixth Report on Government and Public Sector Undertaking Litigation-Policy and Strategies.

[Placed in Library. See No. LT-6861/88 for (i) & (ii)].

**I. Report and Accounts (1987-88) of the Institute of Physics Bhubaneshwar and related papers.**

**II. Report and Accounts (1987-88) of the Tata Memorial Centre, Bombay and related papers.**

**III. Report and Accounts (1987-88) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad and related papers**

**IV. Report and Accounts (1987-88) of the Saha Institute of Nuclear Physics, Calcutta and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

I. (a) Annual Report of the Institute of Physics Bhubaneshwar, for the year 1987-88.

(b) Annual Accounts of the Institute of Physics, Bhubaneswar, for the year 1987-88, and the Auditors' Report thereon.

(c) Statement by Government accepting the Reports mentioned at (a) and (b) above.

[Placed in Library. See No. LT-6791/88 for (a) to (c)]

II. (a) Annual Report and Accounts of the Tata Memorial Centre

Bombay, for the year 1987-88, together with the Auditors' Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-6794/88 for (a) and (b)]

III. (a) Annual Report of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1987-88.

(b) Annual Accounts of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1987-88 and Audit Report thereon.

(c) Statement by Government accepting the Reports mentioned at (a) and (b) above.

[Placed in Library. See No. LT-6793/88 for (a) to (c)]

IV. (a) Annual Report and Accounts of the Saha Institute of Nuclear Physics, Calcutta, for the year 1987-88, together with the Auditors' Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-6792/88 for (a) & (b)]

**I. Report and Accounts (1987-88) of the Electronics Corporation of India Limited, Hyderabad and related papers.**

**II. Report and Accounts (1987-88) of the Uranium Corporation of India Limited Jaduguda, Bihar and related papers.**

SHRI K. R. NARAYANAN: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(I) (a) Twenty-first Annual Report and Accounts of the Electronics Corporation of India Limited,

Hyderabad, for the year 1987-88, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-6789/88 for (a) and (b).]

(II) (a) Twenty-first Annual Report and Accounts of the Uranium Corporation of India Limited, Jaduguda, Bihar, for the year 1987-88, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-6790/88 for (a) & (b).]

(ii) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.  
[Placed in Library. See No. LT-6790/88]

**Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training)**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel Public Grievances and Pensions (Department of Personnel and Training):—

(i) G.S.R. No. 872, dated the 12th November, 1988, publishing the Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1988.

(ii) G.S.R. No. 873, dated the 12th November, 1988, publishing the Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations 1988. [Placed in Library. See No. LT-6894/88 for (i) & (ii)].

**LEAVE OF ABSENCE**

MR. CHAIRMAN: I have to inform Members that I have received a letter dated 25th November, 1988 from Shri Maulana Asad Madni, Member of Parliament, to the effect that due to injuries suffered in a car accident he is not able to attend the remaining part of the current Session of the Rajya Sabha. He has accordingly requested for the grant of leave of absence from the House.

Is it the pleasure of the House that permission be granted to Shri Maulana Asad Madni for remaining absent from the meetings of the House during the remaining part of the current Session?

[No hon. Member dissented]

MR. CHAIRMAN: Permission to remain absent is granted.

SHRI N. K. P. SALVE (Maharashtra): Please convey our best wishes for his speedy recovery.

[The Deputy Chairman in the Chair].

**SPECIAL MENTIONS**

**Agitation by Teachers of Kendriya Vidyalayas**

SHRI ASHOK NATH VERMA (Uttar Pradesh): Madam, 25,000 teachers of more than 700 Kendriya Vidyalayas spread all over the country have launched on the 21st a phased agitation to press their most genuine demands, at the call of All India Kendriya Vidyalaya Teachers Association. They had planned rallies at all the 15 Regional Headquarters on